BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 22 of 2014

06.08.2014

List this matter on 08.08.14 on the request of Ms AP Kharsahnoh, the learned counsel for the petitioner on the ground that the senior counsel is not available.

Mr. R Gurung, the learned State counsel is present.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 23 of 2014

06.08.2014

List this matter on 08.08.14 on the request of Ms AP Kharsahnoh, the learned counsel for the petitioner on the ground that the senior counsel is not available.

Mr. R Gurung, the learned State counsel is present.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
Crl. Appeal No. 1 of 2014

06.08.2014

None appears for on behalf of the appellants.

Mrs T Yangi, the learned counsel for the respondents is present.

Court Master informed that, no paper book has been submitted by the appellants' counsel.

List this matter after 2(two) weeks for paper book and for further order.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
Crl. Petn. No. 13 of 2014

06.08.2014

Heard Ms SG Momin, the learned counsel for the petitioner as well as Mr JM Thangkhiew, the learned State counsel.

As per the order of this Court dated 21.07.14 it appears that, Lower Court case record bearing GR Case No. 142/2014 pending in the Court of the Learned Judicial Magistrate, Tura was called for. But unfortunately, till date the same has not been transmitted to this Court.

Registry is directed to issue reminder to the District & Session Judge, Tura to ensure that on the next date fixed, the Lower Court case record should be placed before this Court failing which necessary action shall follow.

Registry is further directed to furnish a copy of this order to the learned State counsel who shall in turn send a copy of the same to the District & Session Judge, Tura immediately.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 62 of 2013

06.08.2014

None of the parties are present.

On perusal of record, it appears that the case has been registered as Criminal Revision Petition. On earlier occasion, it has been ordered and decided that no Criminal Revision Petition lies under Section 482 CrPC, hence the matter is disposed of with a direction to file appropriate petition if the parties desire to do.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
MC(WPC) No. 149 of 2014

06.08.2014

Heard Ms P Bhattacharjee, the learned counsel who submits that, the respondent will file affidavit by tomorrow.

None appears on behalf of the applicant.

List this matter after 2(two) weeks for further order.

JUDGE

V Lyndem